

● ONGC, RELIANCE-BP STAND TO GAIN

Natural gas prices hiked to record \$6.1 per mmBtu

MGL cuts CNG and piped gas price citing VAT cut

FE BUREAU
Mumbai, March 31

THE GOVERNMENT ON Thursday more than doubled the price of domestically-produced natural gas in a move that could enable state-run ONGC and Reliance-BP combine to bolster their margins, but could have adverse implications for user industries and end consumers. The price of gas for regulated fields will be a record \$6.1 per million British thermal unit (mmBtu), against the current \$2.9 per mmBtu, according to the oil ministry's Petroleum Planning and Analysis Cell (PPAC).

The new price, which could result in a hike in CNG and piped cooking gas rates, will be for six months beginning April 1. Domestic natural gas is mainly



■ Earlier, the price of gas for regulated fields was **\$2.9 per mmBtu**

■ New rate could result in a hike in **CNG and piped cooking gas rates**

■ The record rate to continue for six months beginning **April 1**

■ Rate for fields like KG-D6 block to be **\$9.92 per mmBtu** against **current \$6.13**

used by fertilisers units, power producers and city gas distribution companies. The rate applicable to difficult fields such as deep-sea KG-D6 block operated by Reliance-BP will be \$9.92 per mmBtu for April-September compared to current \$6.13 per mmBtu, the PPAC said.

The government sets the

price of gas every six months – on April 1 and October 1 – each year based on rates prevalent in gas surplus nations such as the US, Canada and Russia.

However, Mumbai's city gas utility Mahanagar Gas on Thursday announced a steep reduction in the retail price of CNG by ₹6 per kg and piped gas by ₹3.5

per scm, effective Friday, even as the Centre more than doubled the price of domestically-produced natural gas. In a statement, MGL said consequent to the reduction in VAT on natural gas from 13.5% to 3% from April 1 by the state government, MGL has decided to pass on the entire benefit to end-consumers.

Prashant Vasisht, vice president and co-head, corporate ratings, Icria, said the domestic gas price increase was driven by a significant run-up in the prices of gas at global gas hubs. "The increase provides relief to Indian upstream producers as at earlier prices, gas production was a loss-making proposition for them," RIL, Oil India and ONGC will benefit from the hike as they seek to ramp up production from both the existing and new fields. Reliance-BP, for instance, will start production at MJ fields in the KG-D6 block in the last quarter of 2022, which will nearly double the block's output.

Petrol and diesel price up by ₹6.40 in last 10 days

PETROL AND DIESEL prices were on Thursday hiked by 80 paise a litre each, taking the total increase in rates in the last 10 days to ₹6.40 per litre.

Petrol in Delhi will now cost ₹101.81 per litre as against ₹101.01 previously while diesel rates have gone up from ₹92.27 per litre to ₹93.07, according to a price notification of state fuel retailers.

Rates have been increased across the country and vary from state to state depending upon the incidence of local taxation. This is the ninth hike in prices since the ending of a four-and-half-month long hiatus in rate revision on March 22. In all, petrol and diesel prices have gone up by ₹6.40 per litre each. —PTI

TN seeks extension of GST compensation period by two yrs

FE BUREAU
Chennai, March 31

THE TAMIL NADU government on Thursday urged the Centre to extend the period of goods and services tax (GST) compensation by at least two years beyond June 2022. The state has highlighted that its revenues are yet to recover and a huge revenue shortfall could be expected in the absence of the compensation.

Tamil Nadu chief minister MK Stalin met Prime Minister Narendra Modi in Delhi and handed over a memorandum detailing issues, including GST compensation to the states. In the last five years, there has been a gap between the actual GST



revenues realised by the state and the revenue guaranteed. This trend was visible even before the pandemic and the gap has widened after the pandemic, Stalin pointed out.

This year, considering the Covid situation, the Centre continues funding of GST compensation by its open market debt arrangement to meet out shortfall in GST compensation cess collection. Accordingly, out of

total compensation of ₹21,781 crore was receivable by the state in 2021-22, but up to February 2022, the state has received a loan amount of ₹8,095 crore. The balance compensation of ₹13,505 crore was pending as on February 28, 2022, in the form of GST arrears to Tamil Nadu. "We urge that this amount may be released at the earliest," Stalin said.

Through the enactment of the GST (Compensation to the States) Act, 2017, the states have been assured a revenue growth of 14% in GST with reference to the revenue collections made in the year 2015-16 and any shortfall thereon will be met using GST compensation cess collected by the Centre.

Edible oil stock holding limits extended till December end

SANDIP DAS
New Delhi, March 31

IN A BID to curb the rise in prices, the government on Thursday extended stock limits on edible oils and oilseeds till December 31, 2022.

"The decision was taken after deliberations at the highest level on the upward price trends of all edible oils owing to the current geopolitical situations across the globe," according to a statement by the ministry of consumer affairs, food and public distribution (MCAFP).

The MCAFP statement noted that pressure on sunflower oil supplies from Ukraine has had a rub-on effect on the export policy of Indone-



sia, affecting palm oil imports. "It was compounded by crop loss concerns in South America, impacting soybean oil supplies due to which the international prices of soyabean oil has shown a large upward trend," the statement noted.

"These measures are expected to curtail any unfair practices like hoarding, black marketing, etc, in the market and

would help in controlling the prices of edible oils and also ensuring that maximum benefit of the duty reduction is passed on to the end consumers," according to the statement.

In October 2021, the government had imposed stock holding limits on edible oils and oilseeds till March 31, 2022. However, the quantities of stock limits of edible oils and oilseeds were left to the state and Union Territories to decide based on their respective consumption pattern.

Subsequently, only six states – Uttar Pradesh, Karnataka, Himachal Pradesh, Telangana, Rajasthan and Bihar – had imposed the stock holding limits.

Tax devolution to states 19% over FY22RE

THANKS TO BUOYANCY in tax revenues, the Centre released ₹8.83 trillion in devolution to states for FY22, 19% more than the revised estimate and 33% more than the budget estimate for the year.

Along with the taxes due to the states for FY22, the Centre's devolution also includes ₹43,168 crore arrears pending for the period FY97 to FY18.

"This unprecedented and substantial support from the Centre to the states in FY22 is in line with the Centre's commitment to ensure timely transfer of eligible Share of Central taxes to states before the close of the year," finance ministry said.

FE BUREAU/NEW DELHI

Advertisement under Regulation 18 (7) in terms of SEBI (Substantial Acquisition of Shares and Takeovers) Regulations, 2011, as amended and Corrigendum to the Detailed Public Statement with respect to the open offer to the shareholders of

AARV INFRATEL LIMITED

Registered Office: Plot No.78, Sai Durga Enclave, Agrahara Village Kogillu, Yelahanka, Bengaluru, Karnataka, 560064, India
Corporate Identification Number (CIN): L93000KA1992PLC100274
Tel: 9955360277; **Email:** aarvinfratelimited@gmail.com; **Website:** www.aarvinfratel.com

Open Offer for acquisition of 11,93,202 (Eleven Lakhs Ninety Three Thousand Two Hundred and Two Only) fully paid up equity shares of ₹10/- each from equity shareholders of AARV Infratel Limited (hereinafter referred to as "Target Company" or "the Company" or "AARVINFRA") except parties to Share Purchase Agreement ("SPA") dated February 4, 2022 by Mr. Bhaskar K Bhatt, Mrs. Pathika B Bhatt, Mr. Madhav B Bhatt and Mr. Rohan Rajendra Bhatt (hereinafter referred to as "Acquirers") pursuant to and in accordance with Regulations 3(1) and 4 of the SEBI SAST Regulations.

This Advertisement and Corrigendum is being issued by Finshore Management Services Limited, on behalf of Mr. Bhaskar K Bhatt, Mrs. Pathika B Bhatt, Mr. Madhav B Bhatt and Mr. Rohan Rajendra Bhatt ("Acquirers") in respect of the open offer to acquire shares from the public shareholders of AARV Infratel Limited ("Offer Opening Public Announcement"). The Detailed Public Statement with respect to the aforementioned Offer was made on 11th February, 2022 in Financial Express, English Daily (in all editions), Jansatta, Hindi Daily (in all editions), Navshakti, Marathi Daily (in Mumbai edition), Hosa Digantha, Kannada Daily (in Bengaluru edition).

- Offer Price:**
The Offer Price is ₹ 3.60/- (Rupees Three and paise Sixty Only) per Equity Share. There has been no revision in the Offer Price.
- Recommendations of the committee of independent directors of the Target Company:**
The committee of independent directors of the Target Company ("IDC") published its recommendation on the Offer on 25th March, 2022 in the same newspapers where the DPS was published. Based on the review, IDC Members believe that the Offer is fair and reasonable and in line with the SEBI SAST Regulations, 2011.
- The Offer is not a competing offer in terms of Regulation 20 of SEBI SAST Regulations, 2011. There was no competing offer to the Offer and the last date for making such competing offer has expired. The Offer is not conditional upon any minimum level of acceptance in terms of Regulation 19(1) of SEBI SAST Regulations, 2011.
- Despatch of Letter of Offer to the public shareholders.**
The dispatch of the Letter of Offer to all the Public Shareholders of the Target Company holding Equity Shares as on the Identified Date has been completed (either through electronic or physical mode) by 24th March, 2022. The Identified Date was relevant only for the purpose of determining the Public Shareholders as on such date to whom the Letter of Offer was to be sent. It is clarified that all holders (registered or unregistered) of Equity Shares (except the Acquirers and parties to the SPA) are eligible to participate in the Offer any time during the Tendering Period. A copy of the Letter of Offer (which includes the Form of Acceptance-cum-Acknowledgment) is also available on SEBI's website (<https://www.sebi.gov.in>) and the Website of the Manager to the Offer (www.finshoregroup.com) from which the Public Shareholders can download/print the same.
- Instructions to the public shareholders**
 - In case the shares are held in physical form**
As per the provisions of Regulation 40(1) of the SEBI (LODR) Regulations and SEBI's press release dated December 3, 2018, bearing reference no. PR 49/2018, requests for transfer of securities shall not be processed unless the securities are held in dematerialised form with a depository with effect from April 1, 2019. However, in accordance with the circular issued by SEBI bearing reference number SEBI/HO/CFD/CMD1/CIR/P/2020/144 dated July 31, 2020, shareholders holding securities in physical form are allowed to tender shares in an open offer. Such tendering shall be as per the provisions of the SEBI (SAST) Regulations. An eligible shareholder may participate in this Offer by approaching their respective Selling Broker and tender their shares in the open offer as per the procedure as mentioned in the Letter of Offer along with other details.
 - In case the shares are held in demat form**
An eligible shareholder may participate in this Offer by approaching their Selling Broker and tender their shares in the open offer as per the procedure as mentioned in the Letter of Offer along with other details.
- Procedure for Tendering the Shares in case of Non-Receipt of the Letter of Offer:**
 - Persons who have acquired Equity Shares but whose names do not appear in the register of members of the Target Company on the Identified Date, or unregistered owners or those who have acquired Equity Shares after the Identified Date, or those who have not received the Letter of Offer, may also participate in this Offer.
 - In case of non-receipt of the Letter of Offer, the Shareholders holding the Equity Shares may participate in the Offer by providing their application in plain paper in writing signed by all shareholder(s), along with the following details:
 - In case of physical shares: Name, address, distinctive numbers, folio nos, number of Equity Shares tendered/withdrawn,
 - In case of dematerialized shares: Name, address, number of Equity Shares tendered/withdrawn, DP name, DP ID number, Beneficiary account no.- and other relevant documents as mentioned in the Letter of Offer. Such Shareholders have to ensure that their order is entered in the electronic platform of BSE through the Selling broker which will be made available by BSE before the closure of the Tendering Period.
- Any other changes suggested by SEBI in their comments to be incorporated.**
In terms of Regulation 16(1) of the SEBI SAST Regulations, 2011 the draft Letter of Offer was submitted to SEBI on 18th February, 2022 ("Draft Letter of Offer"). SEBI, vide its letter no. SEBI/HO/CFD/DCR-1/P/OW/2022/11123/1 dated 16th March, 2022, issued its comments on the Draft Letter of Offer. These comments have been incorporated in the Letter of Offer.
- Any other material change from date of the Public Announcement:** Nil
- Details regarding the status of the Statutory and other approvals**
To the best of the knowledge of the Acquirers, there are no statutory approvals required by the Acquirers to acquire the equity shares tendered pursuant to this Offer. However, in case of any statutory approvals being required by the Acquirers at a later date before the closure of the tendering period, this Offer shall be subject to such approvals and the Acquirers shall make the necessary applications for such approvals. The Acquirers will not proceed with the Offer in the event such statutory approvals are refused in terms of Regulation 23 of the SEBI SAST Regulations, 2011.
- Schedule of Activities:**
The schedule of major activities under the Offer is set out below:

Nature of the Activity	Original schedule of activities (as disclosed in the Draft Letter of Offer)		Revised Schedule of Activities	
	Date	Day	Date	Day
Date of Public Announcement	February 4, 2022	Friday	February 4, 2022	Friday
Publication of Detailed Public Statement in newspapers	February 11, 2022	Friday	February 11, 2022	Friday
Filing of draft letter of offer with SEBI along with soft copies of Public Announcement and detailed Public Statement	February 18, 2022	Friday	February 18, 2022	Friday
Last date for a competing offer*	March 7, 2022	Monday	March 7, 2022	Monday
Last date for receipt of comments from SEBI on the draft Letter of Offer (in the event SEBI has not sought clarification or additional information from the Manager to the Offer)	March 14, 2022	Monday	March 16, 2022***	Wednesday
Identified Date**	March 16, 2022	Wednesday	March 21, 2022	Monday
Last date for dispatch of the Letter of Offer to the public shareholders of the Target Company as on the identified Date	March 24, 2022	Thursday	March 28, 2022	Monday
Last date for upward revision of the Offer Price and / or the Offer Size	March 29, 2022	Tuesday	March 31, 2022	Thursday
Last date by which the recommendation of the committee of independent directors of the Target Company will be published.	March 28, 2022	Monday	March 30, 2022	Wednesday
Date of public announcement for opening of the Offer in the newspapers where the DPS has been published.	March 30, 2022	Wednesday	April 01, 2022	Friday
Date of Commencement of tendering period	March 31, 2022	Thursday	April 04, 2022	Monday
Date of Closing of tendering period	April 13, 2022	Wednesday	April 19, 2022	Tuesday
Last date of communicating rejection/acceptance and payment of consideration for accepted tenders/return of unaccepted Equity Shares.	April 29, 2022	Friday	May 04, 2022	Wednesday

*There was no competing offer for the Acquirer's Offer.

** Identified date is only for the purpose of determining the names of the shareholders as on such date to whom the Letter of Offer would be sent. All shareholders (registered or unregistered) of equity shares of the Target Company (except Acquirers and Sellers) are eligible to participate in the Offer any time before the closure of the Offer.

***actual date of receipt of SEBI final observations

- Facility for Online Inspection of Documents mentioned in Point 9 of the Letter of Offer**
Shareholders can inspect the documents mentioned in point 9 of the Letter of Offer online through the following link: <https://finshoregroup.com/docsforinspection> by entering their DP ID – Client ID or FOLIO Number along with PAN during the above mentioned tendering period.
- Other information**
The Acquirers accept full responsibility for the obligations of the Acquirers as laid down in the SEBI SAST Regulations, 2011 and for the information contained in this Offer Opening Public Announcement and Corrigendum.
This Offer Opening Public Announcement and Corrigendum would also be available on SEBI's website at www.sebi.gov.in

Issued by Manager to the Offer on behalf of the Acquirers			
Finshore Management Services Limited, Anandlok Block A, Room-207, 227, A/C Bose Road, Kolkata-700020 Tel: +91-033-22895101/9831020743 Website: www.finshoregroup.com Investor Grievance email id: ramakrishna@finshoregroup.com Contact Person: Mr. S Ramakrishna Iyengar SEBI Registration No: INM000012185			
Acquirer Bhaskar K Bhatt	Acquirer Pathika B Bhatt	Acquirer Madhav B Bhatt	Acquirer Rohan Rajendra Bhatt
Sd/-	Sd/-	Sd/-	Sd/-
Place: Kolkata Date : April 01, 2022			

PRESSMAN

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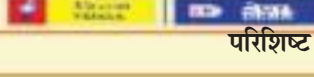
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		दिल्ली जल बोर्ड: रा.रा. क्षेत्र दिल्ली सरकार			
कार्यालय: मुख्य अभियंता (एसडीडब्ल्यू) एनडब्ल्यू प्रथम तल, केशोपुर एसटीडी, दिल्ली-110018 ईमेल: eecedwnw@gmail.com					
प्रैस एन.आई.टी. से: 70 (21-22) ईडी सी एसडीडब्ल्यू-एनडब्ल्यू					
मद सं.	कार्य का विवरण	निविदा की (रु.)	धरोहर की (रु. में)	निविदा शुल्क (रु.)	ई-प्राणा सॉल्यूशन के माध्यम से निविदा जारी की तिथि
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इस संचर्न से अधिक विवरण वेबसाईट https://govtprocurement.delhi.gov.in पर देखी जा सकती है। पी.आर.ओ. (जल) द्वारा जारी विज्ञा. सं. जे.एसटी. 1333(2021-22)					हस्ता/- (अनिल कुमार शर्मा) कार्यपालक अभियंता (निविदा) एसडीडब्ल्यू-एनडब्ल्यू



बैंक ऑफ बरोडा
Bank of Baroda

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ई-मेल : ramdel@bankofbaroda.co.in. दूरभाष : 011-23361656

परिशिष्ट IV [नियम ३(1)] क्रमांक सूचना (अवल समितिय हेतु)

जैसा कि, अधोहस्ताक्षरी ने वित्तीय अधिनियम के प्रतिक्रियाकरण सूचनानामा प्रेषित अधिनियम, 2002 के तहत बैंक ऑफ बड़ोदा का अधिकृत प्राधिकारी होने के नाते तथा प्रतिक्रिया प्रिण्ट (परिनियम) 2002 के नियम 3 के साथ पंजित नियम 13(12) के तहत प्रेषित शक्तियों के उपयोग में कर्जदार श्री अनुराज तनेजा पुत्र श्री योगेश तनेजा तथा श्री श्रीमती ममता तनेजा अपनी श्री योगेश तनेजा से सूचना में उल्लिखित वकाला र. 1,02,85,874.90 (रुपये एक करोड़ चार लाख वित्ता हजार) को श्री चौहतर एवं नब्बे पैसे मात्र तथा उपर्युक्त व्याज का कथित प्रमाण की तिथि से 60 दिनों के भीतर भुगतान करने के लिए कहते हुए 27.01.2022 को एक मॉग सूचना जमा की थी।

कर्जदार के शेष का पुनर्गुप्तान करने में असफल रहने के कारण पट्टद्वारा कर्जदार को तथा जनसामान्य को सूचित किया जाता है कि अधोहस्ताक्षरी ने प्रतिक्रिया प्रिण्ट प्रवर्तन नियम, 2002 के नियम 3 के साथ पंजित कथित अधिनियम की धारा 13 की उपधारा (4) के तहत उक्त प्रेषित शक्तियों के उपयोग में नीचे वर्णित समितियों पर 30 मार्च, 2022 को कब्जा कर लिया है।

[प्रतिभुत आदेशों को छुड़ाने के लिए उपयुक्त समय-सीमा के समर्थन में कर्जदार का ध्यान अधिनियम की धारा 13 की उपधारा (8) के प्रावधानों की ओर आकृष्ट किया जाता है।]

एतद्वारा विशेष रूप से कर्जदार/जनसमिति/बंधककर्ताओं को तथा जनसामान्य को कथित समिति के साथ किसी प्रकार का संयोजहार न करने को चेतावनी दी जाती है और अधिनियम के साथ संबंधित वकाला र. 1,04,70,374.90 (रुपये एक करोड़ चार लाख सतर हजार तीन सौ चौहतर एवं नब्बे पैसे मात्र) तथा उक्त पर व्याज के लिए बैंक ऑफ बड़ोदा के अधिनियम का विषय होता है।

अवल समितिय/यो का विवरण

समिति सं. सी-103, प्रथम तल, ब्लॉक-सी, ईस्ट ऑफ कैलाश, नई दिल्ली-110065, माप 125 वर्गगज, श्री अनुराज तनेजा तथा श्रीमती ममता तनेजा के नाम पर सीमाएं :	
पूर्व : प्लॉट नं. सी-104,	पश्चिम : प्लॉट नं. सी102,
उत्तर : 15 फीट चौड़ी सर्बिस लेन,	दक्षिण: 30 फीट चौड़ी सड़क
समिति प्लॉट नं. सी-103, प्रथम तल, ब्लॉक-सी, ईस्ट ऑफ कैलाश, नई दिल्ली-110065, पंजीकरण तथा वित्ता नंई दिल्ली एवं स्वामित्व श्री अनुराज तनेजा पुत्र श्री योगेश तनेजा एवं श्रीमती ममता तनेजा अपनी श्री योगेश तनेजा के नाम पर	
सीमाएं :	
उत्तर : 15 फीट चौड़ी सर्बिस लेन,	दक्षिण: 30 फीट चौड़ी सड़क
पूर्व : प्लॉट नं. सी-104,	पश्चिम : प्लॉट नं. 102

तिथि : 30.03.2022, स्थान : नई दिल्ली (डा. कुमार आश्वत्थाम), मुख्य प्रबंधक, आधिकृत प्राधिकारी

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 दिल्ली जल बोर्ड: रा.रा. क्षेत्र दिल्ली सरकार			
कार्यालय: अतिरिक्त मुख्य अभियंता (एम)-9 कमांड टैक नं. 4, सेक.-20, द्वारका, नई दिल्ली-110075			
प्रेस एनआईटी सं. 40 (2021-22)/ईईटी (टी) एम-9			
क्रम सं.	कार्य का विवरण	निविदा राशि	ईएफडी (रु.)
1.	ईई (एम)-34 के अंतर्गत मॉड्यूलर कंटेनर/यूएनपीसी में सुमाष पाक यू ब्लॉक में नये सीवर लाइन द्वारा पुनरे विस्थापन, जम हो चुके सीवर लाइनों के विस्थापन द्वारा सीवर प्रणाली का सुधार (पुनर्अभिनति) (निविदा आई.डी.नं. 2022_DJB_219915_1)	4636016/-	92800/-
2.	ईईई (एम)-36 के अंतर्गत विजयवास कंटेनर/यूएनपीसी में के-ब्लॉक वाली नं. 6 की ठोस पायस की गली महिषालपुर में 100 एमएम डायमीटर डाय. वीड.आई. पाइप लाइन द्वारा 100 एमएम डायमीटर के शक्तिशाल वारर लाइन का विस्थापन (पुनर्अभिनति) (निविदा आई.डी.नं. 2022_DJB_219915_5)	2755668/-	55200/-
3.	ईई (एम)-34 के अंतर्गत मॉड्यूलर कंटेनर/यूएनपीसी में आई एच एनपीसी ड्रेन/बीएलएफ केम में बावला ग्राम तक ट्रांस्मिशन का संस्थापन, ट्रांस्मिशन रूज का निर्माण तथा 150/100 एमएम डायमीटर डाय. वीड.आई. वारर लाइन के पीएलए द्वारा ट्रांस्मिशन का इंटरकनेक्शन (पुनर्अभिनति) (निविदा आई.डी.नं. 2022_DJB_219915_3)	4144016/-	82900/-
4.	ईई (एम)-37 के अंतर्गत पापाम कंटेनर/यूएनपीसी के तल नगर-1 के लिवर मिडर मार्ग तथा पायस की गलियों में सीवरज प्रणाली का विस्थापन (पुनर्अभिनति) (निविदा आई.डी.नं. 2022_DJB_219915_4)	4835760/-	96800/-
5.	ईईई (एम)-36 के अंतर्गत पापाम/बीसी लाइन/बावला मोहम्मदपुर, विजयवास कंटेनर/यूएनपीसी में 100 एम एम डायमीटर डाय. वीड.आई. पाइप पायस के पीएलए द्वारा पुनरे शक्तिशाल वारर पाइप लाइन का विस्थापन (पुनर्अभिनति) (निविदा आई.डी.नं. 2022_DJB_219915_5)	5655007/-	113100/-

FOR THE ATTENTION OF THE PUBLIC SHAREHOLDERS OF AMANI TRADING AND EXPORTS LIMITED

Corporate Identification Number: L51100GJ1984PLC020026;

Registered Office: 32, Milan Park Society, Near Jawahar Chowk, Maninagar, Ahmedabad- 380008 Gujarat, India;

Contact Number : +91-7925462907; Website: www.amanitrading.in; Email Address: amanexports@yahoo.co.in;

Open Offer for the acquisition of up to 1,81,922 (One Lakh Eighty-One Thousand Nine Hundred And Twenty-Two) fully paid-up equity shares of face value of ₹10.00/- (Rupees Ten Only) each ('Equity Shares'), representing 26.00% (Twenty-Six Percent) of the Voting Share Capital of Amani Trading and Exports Limited ('AMANITRA' or 'Target Company') of the Public Shareholders of the Target Company, at an offer price of ₹29.00/- (Rupees Twenty-Nine Only) ('Offer Price'), by Abhishek Narbaria (Acquirer 1) and Umesh Kumar Sahay (Acquirer 2) (Acquirer 1 and Acquirer 2 are hereinafter collectively referred to as the 'Acquirers') in accordance with the provisions of Regulations 3 (1) and 4 of the Securities and Exchange Board of India (Substantial Acquisition of Shares and Takeovers) Regulations, 2011, and subsequent amendments thereto ('SEBI (SAST) Regulations') (Offer).

This dispatch confirmation advertisement, is being issued by CapitalSquare Advisors Private Limited, the Manager to the Offer ('Manager') on behalf of the Acquirers, and the said should be read in conjunction with the (a) Public Announcement dated Tuesday, February 22, 2022 ('Public Announcement'), (b) Detailed Public Statement dated Friday, February 25, 2022 which was published on Monday, February 28, 2022 in the newspapers, namely being, Financial Express (English daily) (All India Edition), Jansatta (Hindi daily) (All India Edition), Financial Express (Gujarati daily) (Ahmedabad Edition), Mumbai Laksheedee (Marathi Daily) (Mumbai Edition) ('Newspapers') ('Detailed Public Statement') (c) Draft Letter of Offer dated Friday, March 04, 2022, ('Draft Letter of Offer') and (d) Letter of Offer dated Thursday, March 24, 2022, along with the Form of Acceptance-compliance Acknowledgement and FORM NO. SH-4 Securities Transfer Form ('Letter of Offer') ('Dispatch Confirmation Advertisment') (The Public Announcement, Detailed Public Statement, Draft Letter of Offer, and Letter of Offer are hereinafter referred to as 'Offer Documents').

The terms used in this Dispatch Confirmation Advertisement have the same meaning assigned to them in the Offer Documents, unless otherwise specified.

1) Completion of Dispatch of the Letter of Offer

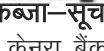
The dispatch of the Letter of Offer to Public Shareholders as on Identified Date being Tuesday, March 22, 2022, for the purpose of this Offer, has been summarized as below:

Sr. No.	Particulars	Mode of Dispatch	No. of Public Shareholders	Date of Completion of Dispatch
1.	Letter of Offer (Through Demat mode)	Email	115*	Monday, March 28, 2022
2.	Letter of Offer (to Demat Non-Email cases and all Physical cases)	Speed Post	387	Tuesday, March 29, 2022
3.	Letter of Offer and Form of Acceptance (to Demat Email Bounce cases)	Speed Post	11	Tuesday, March 29, 2022
Total			513*	

[illegible]



केनरा बैंक
(एन.बी.ए. बैंक)



Canara Bank
(एन.बी.ए. बैंक)

अलवर रोड गुडगांव शाखा 4211/1
रोयनपुरा गुडगांव-122001

कच्चा-सूचना [धारा 13(4), अधिनियम को लागू]

जवाबि, ओहोहरताक्षरी केनरा बैंक में वित्तीय परिसंपत्तियों के प्रतिभूतिकरण एवं पुनर्निर्माण एवं प्रतिभूति लिए प्रदायन अधिनियम, 2002 (धारा 2) का अधिनियम 4, अंग इस्का बहाना 'अधिनियम के रूप में सर्वनिर्णय' के तहत अधिकृत अधिकाधिकारी होने के नाते और प्रतिभूति लिए (प्रवर्तन) नियम 2002 के नियम 3 के साक्षात् प्रमाणित शाख (13) के तहत प्रदायन शक्तियों का प्रयोग करते हुए दिनांक 07.07.2021 को एक साक्षात् नामों नोटिस जमा करे ब्रह्मचारी करे परास दूर एंड ड्रैवल्स के संसाधन मौलिक श्री विनोद कुमार यादव, आउपरेण, 97, डी डे वेस्टएड ग्राम, न्यू राजोकारी का एड्रेस, ईस्ट दिल्ली 110038 में अपने जीवनीकृत प्राप्त करते हैं और श्री विनोद कुमार पुत्र श्री एम यादव और श्रीमती राजपाला जीनी विनोद कुमार और विनोद कुमार पुत्र श्री के एम यादव निवासी ए. नं. 199, बीबी ओपेंवाला कनका, नफाफा, ईस्ट दिल्ली 110043 के माध्यम से अंतर् बंधकअधारितआधार-उपलब्धताधारित श्रीमती राजपाला जीनी विनोद कुमार, नकान नं. 199 बीबी ओपेंवाला कनका, नफाफा, ईस्ट दिल्ली 110043 को उक्त नोटिस की प्राप्ति की तारीख 60 दिनों के भीतर नोटिस में उल्लिखित राशि रु. 79.58,29,348 (एकपे उनपचासी लाख अठवदा हजार दो सौ तिराने और अड़तालीस पैसे मात्र) का भुगतान करने के लिए कहा था। ब्रह्मचारी उक्त राशि का भुगतान करने में बिकार रहने पर, ब्रह्मचारी और आम अनता को उत्तरदायित्व दिया जाता है कि ओहोहरताक्षरी ने उक्त अधिनियम के नियम 8 और 9 के साक्षात् प्रमाणित अधिनियम धारा 13(4) के तहत उक्त प्रदायन की गई शक्तियों का प्रयोग करते हुए 28 मार्च 2022 को जीनी वर्णित साक्षात् पर कच्चा कर लिया है। विशेष रूप से ब्रह्मचारी और आम अनता को एतद्वारा घोषणा दी जाती है कि उक्त साक्षात् का लेन-देन न कर और साक्षात् के साक्षात् किसी भी तरह का लेन-देन करने पर केनरा बैंक रु. 79.58,29,348 (एकपे उनपचासी लाख अठवदा हजार दो सौ तिराने और अड़तालीस पैसे मात्र) और उक्त पर ब्याज का भुगतान करना होगा। प्रतिभूति परिसंपत्तियों को भुनाने के लिए उपलब्ध करे के संबंध में अधिनियम की धारा 13 (4) के प्रभावोंमें के तहत ब्रह्मचारी का ब्याज आकर्षित किया है।

अधिसूचना को विवरण

श्रीमती राजपाला जीनी विनोद कुमार के नाम पर लाल-ओर आबारी, धारा पंडवाला कनका, नफाफा नं. 199 बीबी में खसरा नं 105/1/2(1-एन/341) सहित 1025 वर्ग गज की साक्षात् के मूळबेस के न्यायसंगत बंधक से युक्त साक्षात् का वह मसी हिस्सा और अंश। **चौदी: उत्तर** : सड़क दक्षिण : श्री नाथन की साक्षात्, पूर्व : श्री जगन की साक्षात्, पश्चिम : खड़क।

दिनांक : 01.04.2022 स्थान : दिल्ली **अधिकृत अधिकारी, केनरा बैंक**



KAMALANAGAR II BRANCH (DP CODE: 19040)
D-31, KAMALANAGAR, DELHI- 110007

PHONE NO 011-23844206, 7011465780 Ext:19040@canarabank.com

It is for the information of all the customers of E-Syndicate Bank (Now Canara Bank) that Mr Rajat Mohan Arora s/o Late Shri R.K. Arora has resigned from the services of Pigmy Agency (NND Agent), Kamalanagar Branch.

Any of the customers having any claim against the above said Pigmy agent can contact our Kamalanagar Branch on or before 30.04.2022. It is also to inform that no claims shall be entertained by the bank after 30.04.2022.


Sd/-
Manager



इंडियन रतेव के फोटोग्राफ एण्ड टूरिज्म कांफोरेशन लिमिटेड
 (भारत सरकार का अंग - मिनी रत्न)
 ऑफिस: 74289901/1989604/101707


आजोदी
अमृत महोत्सव

आईआरसीटीसी निम्नलिखित के लिए ई- निविदा आमंत्रित करता है:-

ओपन ई-निविदा संख्या- आईआरसीटीसी/आरएन/प्रीफॉर्म/बॉलप्लास्ट/2022 /आरए/ 1
आईआरसीटीसी के (01) वीं अंश के अन्वित के लिए नील अर्चना- नामलोई, पालु, दामापुर और
अबरनथा में अलास्ट 27 मी. के पीईटी प्रीफॉर्म की आपूर्ति के लिए रिस्क नीलामी सहित
खुली ई-निविदा आमंत्रित करने के लिए बिड गेटिंग: 07.04.2022 को 15:00 बजे।

ऑनलाइन निविदा जमा करने की तिथि निविदा स्थिति और समय: 19.04.2022 को 15:00 बजे तक।
ओपन ई-निविदा संख्या- आईआरसीटीसी/आरएन/ पेट रिस्क/एबीएच/2022/आरए/1
आईआरसीटीसी के (01) वीं अंश के अन्वित के लिए नील अर्चना में पेट रिस्क की आपूर्ति के लिए रिस्क नीलामी सहित खुली ई-निविदा आमंत्रित करता है। प्री-बिड गेटिंग: 08.04.2022 को 15:00 बजे।

ऑनलाइन निविदा जमा करने की तिथि निविदा स्थिति और समय: 20.04.2022 को 15:00 बजे तक।

संयुक्त बोली दस्तावेजों के वेबसाइट- <https://gem.gov.in/> और www.irctc.com पर उपलब्ध किया जा सकता है। भागीदारी केवल वेबसाइट <https://gem.gov.in/> पर की जा सकती है।

संपर्क विभाग पर आपराजिक श्रद्धिपत्र/परिशिष्ट के मामले में, इसे केवल आईआरसीटीसी के वेबसाइट www.irctc.com और जेम पोर्टल <https://gem.gov.in/> पर प्रकाशित किया जाएगा।

कार्यालय पता: आईआरसीटीसी लिमिटेड
 11वां तल- भी-148, स्टेशन रोड हाउस, बाराबन्सा रोड, नई दिल्ली-110001,
 टेलीफोन: 011-23311263/64 फैक्स: 011-23311259

Advertisement under Regulation 18 (7) in terms of SEBI (Substantial Acquisition of Shares and Takeovers) Regulations, 2011, as amended and Corrigendum to the Detailed Public Statement with respect to the open offer to the shareholders of

AARV INFRATEL LIMITED

Registered Office: Plot No.78, Sai Durga Enclave, Agrahara Village Kogillu, Yelahanka, Bengaluru, Karnataka, 560064, India
Corporate Identification Number (CIN): L93000KA1992PLC100274
Tel: 9955360277; **Email:** aarvinfratelimited@gmail.com; **Website:** www.aarvinfratel.com

Open Offer for acquisition of 11,93,202 (Eleven Lakhs Ninety Three Thousand Two Hundred and Two Only) fully paid up equity shares of ₹10/- each from equity shareholders of AARV Infratech Limited (hereinafter referred to as "Target Company" or "the Company" or "AARVINFR") except parties to Share Purchase Agreement ("SPA") dated February 4, 2022 by Mr. Bhaskar K Bhatt, Mrs. Pathika B Bhatt, Mr. Madhav B Bhatt and Mr. Rohan Rajendra Bhatt (hereinafter referred to as "Acquirers") pursuant to and in accordance with Regulations 3(1) and 4 of the SEBI SAST Regulations.

This Advertisement and Corrigendum are being issued by Fincare Management Services Limited, on behalf of Mr. Bhasker K Bhatt, Mrs. Pathika B Bhatt, Mr. Madhav B Bhatt and Mr. Rohan Rajendra Bhatt ("Acquirers") in respect of the open offer to acquire shares from the public shareholders of AARV Infrafin Limited ("**Offer Opening Public Announcement**"). The Detailed Public Statement with respect to the aforementioned Offer was made on 11th February, 2022 in Financial Express, English Daily (in all editions), Jansatta, Hindi Daily (in all editions), Navshakti, Marathi Daily (in Mumbai edition), Hosa Digantha, Kannada Daily (in Bengaluru edition).

- 1. Offer Price:**

The Offer Price is ₹ 3.60/- (Rupees Three and paise Sixty Only) per Equity Share. There has been no revision in the Offer Price.
- 2. Recommendations of the committee of independent directors of the Target Company:**

The committee of independent directors of the Target Company ("IDC") published its recommendation on the Offer on 25th March, 2022 in the same newspapers where the DPS was published. Based on the review, IDC Members believe that the Offer is fair and reasonable and in line with the SEBI SAST Regulations, 2011.
- 3. The Offer is not a competing offer in terms of Regulation 20 of SEBI SAST Regulations, 2011.** There was no competing offer to the Offer and the last date for making such competing offer has expired. The Offer is not conditional upon any minimum level of acceptance in terms of Regulation 19(1) of SEBI SAST Regulations, 2011.
- 4. Despatch of Letter of Offer to the public shareholders.**

The dispatch of the Letter of Offer to all the Public Shareholders of the Target Company holding Equity Shares as on the Identified Date has been completed (either through electronic or physical mode) by 24th March, 2022. The Identified Date was relevant only for the purpose of determining the Public Shareholders as on such date to whom the Letter of Offer was to be sent. It is clarified that all holders (registered or unregistered) of Equity Shares (except the Acquirers and parties to the SPA) are eligible to participate in the Offer any time during the Tendering Period. A copy of the Letter of Offer (which includes the Form of Acceptance-cum-Acknowledgment) is also available on SEBI's website (<https://www.sebi.gov.in>) and the Website of the Manager to the Offer (www.fincaregroup.com) from which the Public Shareholders can download/print the same.
- 5. Instructions to the public shareholders**
- 5.1 In case the shares are held in physical form**

As per the provisions of Regulation 40(1) of the SEBI (LODR) Regulations and SEBI's press release dated December 3, 2018, bearing reference no. PR 49/2018, requests for transfer of securities shall not be processed unless the securities are held in dematerialised form with a depository with effect from April 1, 2019. However, in accordance with the circular issued by SEBI bearing reference number SEBI/HO/CFD/CMD-1/CIR/P/2020/144 dated July 31, 2020, shareholders holding securities in physical form are allowed to tender shares in an open offer. Such tendering shall be as per the provisions of the SEBI (SAST) Regulations. An eligible shareholder may participate in this Offer by approaching their respective Selling Broker and tender their shares in the open offer as per the procedure as mentioned in the Letter of Offer along with other details.
- 5.2 In case the shares are held in demat form**

An eligible shareholder may participate in this Offer by approaching their Selling Broker and tender their shares in the open offer as per the procedure as mentioned in the Letter of Offer along with other details.
- 5.3 Procedure for Tendering the Shares in case of Non-Receipt of the Letter of Offer:**
- 5.3.1** Persons who have acquired Equity Shares but whose names do not appear in the register of members of the Target Company on the Identified Date, or unregistered owners or those who have acquired Equity Shares after the Identified Date, or those who have not received the Letter of Offer, may also participate in this Offer.
- 5.3.2** In case of non-receipt of the Letter of Offer, the Shareholders holding the Equity Shares may participate in the Offer by providing their application in plain paper in writing signed by all shareholder(s), along with the following details:
 - a. In case of physical shares: Name, address, distinctive numbers, folio nos, number of Equity Shares tendered/withdrawn,
 - b. In case of dematerialized shares: Name, address, number of Equity Shares tendered/withdrawn, DP name, DP ID number, Beneficiary account no.- and other relevant documents as mentioned in the Letter of Offer. Such Shareholders have to ensure that their order is entered in the electronic platform of BSE through the Selling broker which will be made available by BSE before the closure of the Tendering Period.
- 6. Any other changes suggested by SEBI in their comments to be incorporated.**

In terms of Regulation 16(1) of the SEBI SAST Regulations, 2011 the draft Letter of Offer was submitted to SEBI on 18th February, 2022 ("Draft Letter of Offer"). SEBI, vide its letter no. SEBI/HO/CFD/DCR-1/P/OW/2022/1123/1 dated 16th March, 2022, issued its comments on the Draft Letter of Offer. These comments have been incorporated in the Letter of Offer.
- 7. Any other material change from date of the Public Announcement: Nil**
- 8. Details regarding the status of the Statutory and other approvals**

To the best of the knowledge of the Acquirers, there are no statutory approvals required by the Acquirers to acquire the equity shares tendered pursuant to this Offer. However, in case of any statutory approvals being required by the Acquirers at a later date before the closure of the tendering period, this Offer shall be subject to such approvals and the Acquirers shall make the necessary applications for such approvals. The Acquirers will not proceed with the Offer in the event such statutory approvals are refused in terms of Regulation 23 of the SEBI SAST Regulations, 2011.
- 9. Schedule of Activities:**

The schedule of major activities under the Offer is set out below:

Nature of the Activity	Original schedule of activities (as disclosed in the Draft Letter of Offer)		Revised Schedule of Activities	
	Date	Day	Date	Day
Date of Public Announcement	February 4, 2022	Friday	February 4, 2022	Friday
Publication of Detailed Public Statement in newspapers	February 11, 2022	Friday	February 11, 2022	Friday
Filing of draft letter of offer with SEBI along with soft copies of Public Announcement and detailed Public Statement	February 18, 2022	Friday	February 18, 2022	Friday
Last date for a competing offer*	March 7, 2022	Monday	March 7, 2022	Monday
Last date for receipt of comments from SEBI on the draft Letter of Offer (in the event SEBI has not sought clarification or additional information from the Manager to the Offer)	March 14, 2022	Monday	March 16, 2022***	Wednesday
Identified Date**	March 16, 2022	Wednesday	March 21, 2022	Monday
Last date for dispatch of the Letter of Offer to the public shareholders of the Target Company as on the identified Date	March 24, 2022	Thursday	March 28, 2022	Monday
Last date for upward revision of the Offer Price and / or the Offer Size	March 29, 2022	Tuesday	March 31, 2022	Thursday
Last date by which the recommendation of the committee of independent directors of the Target Company will be published.	March 28, 2022	Monday	March 30, 2022	Wednesday
Date of public announcement for opening of the Offer in the newspapers where the DPS has been published.	March 30, 2022	Wednesday	April 01, 2022	Friday
Date of Commencement of tendering period	March 31, 2022	Thursday	April 04, 2022	Monday
Date of Closing of tendering period	April 13, 2022	Wednesday	April 19, 2022	Tuesday
Last date of communicating rejection/acceptance and payment of consideration for accepted tenders/return of unaccepted Equity Shares.	April 29, 2022	Friday	May 04, 2022	Wednesday

**There was no competing offer for the Acquirer's Offer.*

*** Identified date is only for the purpose of determining the names of the shareholders as on such date to whom the Letter of Offer would be sent. All shareholders (registered or unregistered) of equity shares of the Target Company (except Acquirers and Sellers) are eligible to participate in the Offer any time before the closure of the Offer.*

***actual date of receipt of SEBI final observations

10. Facility for Online Inspection of Documents mentioned in Point 9 of the Letter of Offer

Shareholders can inspect the documents mentioned in point 9 of the Letter of Offer online through the following link: <https://finsharegroup.com/docsforinspection> by entering their DP ID – Client ID or FOLIO Number along with PAN during the above mentioned tendering period.

11. Other information

The Acquirers accept full responsibility for the obligations of the Acquirers as laid down in the SEBI SAST Regulations, 2011 and for the information contained in this Offer Opening Public Announcement and Corrigendum.

This Offer Opening Public Announcement and Corrigendum would also be available on SEBI's website at www.sebi.gov.in

	Issued by Manager to the Offer on behalf of the Acquirers
	Finshore Management Services Limited, Anandlok Block A, Room-207, 227, AJC Bose Road, Kolkata-700020 Tel: +91-033-22895101/9831020743 Website: www.finshoregroup.com Investor Grievance email id: ramakrishna@finshoregroup.com Contact Person: Mr. S Ramakrishna Iyengar SEBI Registration No: INM000012185

Acquirer	Acquirer	Acquirer	Acquirer
Bhasker K Bhatt	Pathika B Bhatt	Madhav B Bhatt	Rohan Rajendra Bhatt
Sd/-	Sd/-	Sd/-	Sd/-

Place : Kolkata
Date : April 01, 2022

